

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All-India Bar, be extended upto the 30th March 1960".

The motion was adopted.

MOTION RE: REPORT OF PAY
COMMISSION—*contd.*

Mr. Speaker: The House will now resume further consideration of the motion moved by Shri Narayanankutty Menon on the 17th December 1959, namely:—

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November 1959".

Time taken is 3 hours and 42 minutes. Shri Prabhat Kar may continue his speech. Meanwhile, how many hon. Members want to take part in the debate—There seems to be a good number of hon. Members who would like to speak.

Shri Khushwaqt Rai (Kheri): Shri Rajendra Singh will speak on behalf of our Group.

Mr. Speaker: Should we not conclude the discussion today?

Shri Naushir Bharucha (East Khandesh): This affects the destiny of nearly two million Government employees.

Mr. Speaker: Can the hon. Minister reply on Monday?

The Minister of Finance (Shri Morarji Desai): I have no objection.

Mr. Speaker: Then this discussion will go on until Private Members' Business is taken up. The hon. Minister will reply to the discussion on Monday. To that extent, the time is extended. I take it that that is the sense of the House.

Shri D. C. Sharma (Gurdaspur): Have you noted down the names of speakers, Sir?

Shri Prabhat Kar (Hooghly): Mr. Speaker, Sir; as I was saying yesterday, the minimum wages recommended by the Second Pay Commission are less than the minimum accepted by the various tribunals and wage boards. I had pointed out yesterday that between 1947 and 1957 many tribunals, wage boards and Commissions were appointed and they had given their findings on the minimum wage. Here we find the Second Pay Commission coming to a conclusion which is against the common understanding of all the tribunals and adjudicating bodies which have given their judgments in the last ten years.

The Fair Wages Committee in their Report have stated this with reference to the minimum wage:

"We consider that a minimum wage must provide not merely for the bare sustenance of life but for the preservation of the efficiency of the worker. For this purpose, the minimum wage must also provide for some measure of education, medical requirements and amenities".

This was their concept of a minimum wage. The Varadachariar Committee, while discussing the question of the wage structure of Central Government employees, came to the conclusion that what they were recommending at that time were just emoluments